

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:1061  
ANSWERED ON:05.08.2011  
COURT OF INQUIRY UNDER MMDR ACT, 1957  
Singh Shri Ijyaraj

**Will the Minister of MINES be pleased to state:**

- (a) whether the Government has constituted Courts of Inquiry under the provision of Mines and Minerals (Development and Regulation) Act, 1957;
- (b) if so, the details of Courts of Inquiry constituted during the last three years and the current year alongwith the Inquiries related to accident of place; and
- (c) the number of persons found guilty during these inquiries and action taken against them so far?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

- (a): No, Madam.
- (b) and (c): Does not arise in view of (a) above.